

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1183 of 1996

DATE OF JUDGEMENT:- 9th October, -1996

BETWEEN:

J.L.BABU RAO

.. Applicant

and

1. The General Manager,
Hyderabad Telecom District,
Hyderabad 500003,

2. The Director General, Telecom,
(representing Union of India),
Sanchar Bhawan, New Delhi.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI S.RAMAKRISHNA RAO

COUNSEL FOR THE RESPONDENTS: SHRI V.VINOD KUMAR, Addl. CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.))

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri V.Vinod Kumar, learned standing counsel for the respondents.

2. The applicant submits that he was engaged as Casual Labourer under AE (Cables), Secunderabad with effect from 1.1.86. He further states that he was illegally retrenched with effect from 1.2.87. He filed OA 367/88 on



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the file of this Bench. It is stated that in pursuance of the direction in that OA dated 27.3.91, he was reinstated on 23.11.92. It is further stated that he is continuing as Casual Labourer till today. He was informed by the impunged order NO.SR-201/96-97/3 dated 7.6.96 (Annexure-I) that he cannot be brought on Temporary Status Casual Labourer as there was ~~untenable~~ ^{uncondonable} break of service from 1.2.87 to 22.11.92 i.e, more than a year.

3. The applicant submits that the break in service was because of the pendency of the OA 367/88 which was disposed of on 27.3.91. The applicant also compares his case with that of one Mohd. Osman who the applicant states is similarly situated to the applicant herein whose break in service was condoned and he was brought on Temporary Status.

4. After some deliberations, the learned counsel for the applicant submitted that he will be reservedly satisfied if the respondents consider his case in accordance with the rules for granting him Temporary Status ~~Counting him~~ ^{taking him} into service from 23.11.92, the date on which he was reinstated in pursuance of the direction given in OA 367/88. The learned standing counsel also submitted that if a representation in this connection is submitted, the same will be considered in accordance with law.

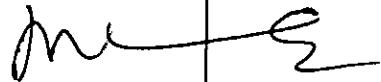
5. In view of the above submissions, this OA is disposed of as under:-

The applicant if so advised, may submit a representation for granting him temporary status taking his

[Signature]

service from 23.11.92. If such a representation is received, the same should be disposed of in accordance with the rules by R-1 expeditiously preferably within three months from the date of receipt of such a representation.

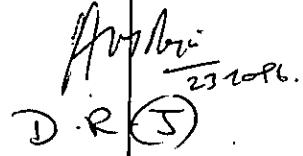
6. The O.A. is ordered accordingly at the admission stage itself. No costs.



(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 9th October, 1996
Open court dictation.

vsn


D.R. (S)

O.A.NO.1183/96

Copy to:

1. The General Manager,
Hyderabad Telecom District,
Hyderabad.
2. The Director General, Telecom,
Sanchar Bhawan, New Delhi.
3. One copy to Mr.S.Ramakrishna Rao, Advocate,
CAT,Hyderabad.
4. One copy to Mr.V.Vinod Kumar, Addl.CGSC,
CAT,Hyderabad.
5. One copy to Library,CAT,Hyderabad.
6. One duplicate copy.

YLKR

29/10/96
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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 9.10.96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 1183/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

